

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00246/2018 & OA/310/00552/2018

Dated Monday the 18th day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

- 1.V.Malathy,
- 2.V.Velmani,
- 3.P.Parvathi,
- 4.T.Jayalakshmi,
- 5.V.Anjalatchi,
- 6.M.Mahamodhabi,
- 7.M.Lakshmi,
- 8.L.Issac Grevy,
- 9.S.Regina,
- 10.X.Vendar Bernarex Saroon,
- 11.J.Ambalavanan,
- 12.V.Rajaraman,
- 13.A.Pandiyan,
- 14.S.Senbagavalli,
- 15.J.Abirami,
- 16.V.Karthikeyan,
- 17.P.Rojavathy,
- 18.M.Periyanayagi,
- 19.D.Sasikumar,
- 20.M.Jayalakshmi,
- 21.Savithri,
- 22.G.Rani,
- 23.C.Marya Arul Sagayam,
- 24.A.Sofiya Marie,
- 25.V.Pokkilai,
- 26.S.LAtchomybaye,
- 27.J.Jayapragasam,
- 28.P.Manivannan,
- 29.K.Karthikeyan,
- 30.D.Gunasundari,
- 31.A.Ezhilarasan.Applicants

By Advocate M/s. P.Suresh

Vs

1. Union of India rep by
The Secretary to Govt. (Works),
Chief Secretariat,
Puducherry 605001.
2. The Deputy Secretary to Govt. (Works),
Chief Secretariat,
Puducherry 605001.
3. The Chief Engineer,
Public Works Department,
Puducherry. Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard learned counsel for the applicants. MA filed by the applicants for joining together and filing a single OA is allowed.

2. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. Direct the respondents to grant leave wages and National Holiday wages to the applicants from the date of their initial engagement with the benefits of arrears of wages as given to the applicant in OA 143/2011 by implementing the order dated 08.12.2011 of this Hon'ble Tribunal and

ii. pass such other or further order or orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.”

3. It is submitted that the applicants are working as Full Time Casual Labourers on daily wage basis. It is submitted that they are similarly situated to the applicant in OA 143/2011 which was allowed vide order dated 08.12.2011 and directed the Government of Puducherry to calculate the wages and pay the amount to the applicant therein. The respondents therein implemented the order of this Tribunal dt. 08.12.2011 vide GOMs No. 35 dated 25.10.2013. The applicants made representation on 20.04.2017 for grant of leave wages and national holiday wages from the date of their initial engagement which is still pending for consideration. Learned counsel for the applicants submits that the applicants would be satisfied if the 1st respondent is directed to consider the representations in the light of

the GOM dated 25.10.2013 within a time limit to be stipulated by this Tribunal.

4. Counsel representing Mr. R. Syed Mustafa has no objection for the same.

5. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 1st respondent to consider the representation of the applicants dated 20.04.2017 in accordance with law and in the light of the GOM dated 25.10.2013 and pass a reasoned and speaking order thereon within a period of 16 weeks from the date of receipt of certified copy of this order. Issues of law, including delay are kept open.

6. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
18.06.2018

SKSI